

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ILA METALS PVT LTD

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Ila Metals Pvt Ltd
2.	Date of incorporation of corporate debtor	21.03.2018
3.	Authority under which corporate debtor is incorporated / Registered	ROC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93090GJ2018PTC101401
5.	Address of the registered office and principal office (if any) of corporate debtor	B 86 Vraj Dham Society Kamla Nagar Ajwa Road Vadodara GJ 390019
6.	Date of closure of Insolvency Resolution Process	10.06.2024
7.	Liquidation commencement date of corporate debtor	08.07.2024 (Order received on 09.07.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	RAHUL NARESHBHAI SHAH -IBBI/IPA-001/IP- P-02170/2020- 2021/13367
9.	Address and e-mail of the liquidator, as registered with the Board	20, Sudershan Society, Part 2, Near Naranpura Busstop, Naranpura, Ahmedabad-380013 Email : carahulnshah@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Shop No 6 Samprati Residency, Opp AMC Garden, Naranpura, Ahmedabad -380013 Email : shiv.ila.cirp@gmail.com
11.	Last date for submission of claims	10.08.2024

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of liquidation of the Ila Metals Private Ltd on 08.07.2024 of liquidation under section 33 of the Code (Order received on 09.07.2024) .

The stakeholders of Ila Metals Private Ltd are hereby called upon to submit their claims with proof on or before 10.08.2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

SD/-

RAHUL NARESHBHAI SHAH

IP. Reg. No.: IBBI/IPA-001/IP-P-02170/2020-2021/13367

AFA Valid till: 30/06/2025

Date: 10.07.2024

Place: Ahmedabad

REGIONAL OFFICE, BANK OF BARODA
Mahalaxmi Tower, 1st Floor, Tithal Road, Valsad, Ph: 02632-241454, M.: 8872485474, Email: recovery.bulsar@bankofbaroda.co.in

CORRIGENDUM

This is with reference to the E Auction Sale Notice of Mr. Damjibhai Kurjibhai Yadav (Borrower) Mrs. Asmita Dhananjay Yadav (Guarantor) Mr. Hemant Ambhal Patel (Guarantor) published on dated 07.07.2024, please read New Property Description as under: All the title and interest all piece and parcel of plot of NA plot No. 22 totally admeasuring 3137.650 Sq Ft. or 384.40 Sqmt. Revenue Survey No. 113 Palkee, at village Chala taluka Viji District Valsad, and the property is in the name of Asmita Dhananjay Yadav. (as per DLR report plot area is 197 Sq. mts. i.e. 2120.51 Sq. Feet) (Physical Possession) All other details and terms & conditions of the said E Auction Sale Notice remain unchanged.

Date : 09.07.2024, Place : Valsad Sd/- Authorized Officer, Bank of Baroda

Indian Bank
Shop No 1 & 2, Ground Floor, Omate Commercial Spaces, Kalubha Road, Near Rasol Hotel, Bhavnagar 364001
Tel: 0278-2423305, Email: bhavnagar@indianbank.co.in

E-AUCTION ON 24.07.2024 AT 11.00 AM TO 03.00 PM.
UNDER SARFAESI ACT 2002 "AS IS WHERE IS, AS IS WHAT IS & WHATEVER THERE IS" BASIS through e-auction platform provided at the website <https://www.mstcecommerce.com>

M/S Classic Enterprise

Details of the Immovable property (Physical Possession)
Shop No. 4, Situated at Ground Floor of Rukhsana park, Siddiwad, Vadva, City Sr. No. 1641 (amalgamated S.No. 1641 to 1646) Sheet No. 83, Ward No. 2, Bhavnagar admeasuring 14.24 sq.mt, pincode : 364001, in the name of Mr. Mohammed Hanif Usmanbhai Sheikh. Boundaries : East : Open space of Rukhsana park, West : Public Road, North : Shop No. 3, South : Public Road

Detail of encumbrance, Outstanding Dues of Local Govt, Electricity, Property tax, Municipal Tax, etc. if any known to the Bank

There is no encumbrance on the property described herein to the best of knowledge & information of the Authorized Officer.

Name of the Borrower	M/S Classic Enterprises (Prop. Mr. Mohammed Hanif Usmanbhai Sheikh)
Name of the Guarantor / Mortgagee (s)	Mr. Altaf Sulemanbhai Belim (Guarantor), Mr. Mohammed Hanif Usmanbhai Sheikh (Mortgagee)
Amount of Secured debt	Rs. 9,57,599.00 as per demand notice dated 30.07.2021, Plus interest till the date of realization & cost, charges & other expenses
Reserve Price	Rs. 10,75,000.00
Earnest Money Deposit	10 % of Reserve Price Rs. 1,07,500.00
Last Date & time for Submission of Process compliance Form with EMD amount	On 23.07.2024 up to 4.00 P.M. E-auction through https://www.mstcecommerce.com Registration should be completed by Intending bidder on or before EMD Date and there should be EMD balance in global wallet.
Date and Time of e-Auction	On 24.07.2024 Between 11.00 AM to 03.00 PM with unlimited extension. Bid Incremental Value is Rs. 10,000/-
For further details and Terms & Conditions, contact:	For downloading further details and Terms & Conditions, please visit: I. https://www.indianbank.in II. https://www.mstcecommerce.com E-mail: zorajkot@indianbank.co.in

QR CODE

Image 1 Image 2 Geo Tag

Document Video IBAPI Site Indian Bank site

Important note for the prospective bidders
Bidder has to complete following formalities well in advance :
Step 1 : Bidder/Purchaser Registration : Bidder to register on e-auction portal (link given above) <https://www.mstcecommerce.com> (i.e. <https://www.mstcecommerce.com/auctionhome/bidder>) using his mobile number and email-id.
Step 2 : KYC Verification: Bidder to upload requisite KYC documents. KYC documents shall be verified by e-auction service provider (may take 2 working days).
Step 3 : Transfer of EMD amount to his Global EMD Wallet : Online/off-line transfer of fund using NEFT/Transfer, using challan generated on e-auction portal.
Step 1 to Step 3 should be completed by bidder well in advance, on or before EMD date.
Date : 08.07.2024
Place : Bhavnagar
Authorized Officer
Indian Bank
Note: This is also a notice to the borrower/guarantors/mortgagees of the above said loan about holding of this sale on the above mentioned date and other details.

Bank of Baroda, Narol Branch
Ground Floor, Sukh Amrut Complex, Narol, Ahmedabad
Mail: Narol@bankofbaroda.com / Web: www.bankofbaroda.co.in

E AUCTION SALE NOTICE FOR SALE OF VEHICLE

Whereas the under mentioned vehicle which are in physical possession of the authorised officer of the bank will be sold by public e-auction on "as is Where is & What So Ever Basis" including encumbrance if any for recovery of our secured debts including interest, cost, charges. The auction will be on line e-auction through website <https://bob.auctiontiger.net> (Also on Auction tiger Mobile App)

Date & Time of E auction: 26-07-2024 from 11.00 AM to 02.00 PM (With unlimited extension of 5 minutes duration each).

Branch	Name & Address of Borrower/ Directors & Guarantors	Dues Outstanding	Details of the Vehicles	Reserve Price, EMD and Bid Increase Amount	A/c No. where EMD to be deposited	Inspection Date & Time of the Vehicle	Contact No. of the Branch Manager / Authorised officer
Narol Branch	Borrower: Pandey Binodkumar, 116 Aarjaniagar Soc. Nr Rajaram School, Matuhijga Kuva, Vadva, Ahmedabad 382400 Guarantor: Pande Manjudevi, 116 Aarjaniagar Soc. Nr Rajaram School, Matuhijga Kuva, Vadva, Ahmedabad 382400	Total Dues Rs. 27,23,178.79 + Future interest + other charges- less recovery up to date.	ASHOK LEYLAND LTD and CA1615/47 H1396 Reg No GJ27TD3196 Year of Manufacture 2023 Engine-Chassis No: NCE2418596- MB1A3GCDNABN1314 BODY COLOUR NP BROWN Encumbrance known to bank: BOB	Reserve Price 16,20,000.00 EMD Rs. 1,62,000/- BID inc Rs.5,000/-	43150015181869	24/07/2024 to 25/07/2024 Time: 11:00 AM to 02.00 PM	Mr Ummesh Kumar Bharti 9978993787

Last Date of deposit of EMD & BID 25/07/2024 up to 04.00 PM
Terms & Conditions of E-auction sale available on Banks website: www.bankofbaroda.com.
(1) For detailed terms & condition of the sale please refer to the link provided in our banks website at www.bankofbaroda.co.in. (2) The Auction sale will be Online e-auction/Bidding through website: <https://bob.auctiontiger.net> (Details of the vehicle also available on Auction tiger Mob APP) on date and time mentioned above with unlimited extension of 5 minutes duration each. (3) In case of technical assistance, bidders may contact bidder support at Helpline No. 079 61200546/538/568/587/594/598/596/576, Help Line e-mail ID: gujarat@auctiontiger.net, Website: <https://bob.auctiontiger.net>.

Date : 09.07.2024 | Place : Ahmedabad
Authorized Officer, Bank of Baroda

Edelweiss
Ideas create, values protect

EDELWEISS RETAIL FINANCE LIMITED

Registered Office: Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirol Road, Kurla (West), Mumbai 400070.

APPENDIX IV POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Edelweiss Retail Finance Ltd. (ERFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) dated 25th April, 2024, by the Authorized Officer of the company to the Borrower(s) / Co Borrower(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Co Borrower and the public in general that the undersigned has taken the **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the **Security Interest Enforcement** rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ERFL for an amount as mentioned herein under with interest thereon.

Name of Borrower(s) / Co Borrower(s)	Demand notice date and amount	Description of secured asset	Date of Possession (Symbolic)
(LOAN ACCOUNT NO: LAHMSLE000086046) MAHIA GARMENTS (Borrower & Applicant) ABHIRAJ TRENDS (Co-Borrower and Co-Applicant) MAFIA (Co-Borrower and Co-Applicant) MAFIA TRENDS PRIVATE LIMITED (Co-Borrower and Co-Applicant) MAHENDRA SINGH RAJPUROHIT (Co-Borrower and Co-Applicant) RAJENDRA SINGH RAJPUROHIT (Co-Borrower and Co-Applicant)	25-04-2024 of Rs. 54,65,349.96/- + Future interest + other charges- less recovery up to date. Sixty Four Lakhs Five Thousand Three Hundred Forty Nine and Six Paise Only due as on 18th April 2024	SCHEDULE OF THE SECURED PROPERTY 1. Shop No.1 adm. 326 sq.ft.s on Ground Floor in the Scheme Sampanar Arcade (Earlier known as Samskrut Comm. Complex), Street Dharamnath Co Owners Association constructed on Old Survey No. 187/22 adm. 630 sq.mts, Draft T.P. Scheme No. 23, F.P. No. 634 Palikhi adm. 545 sq.mts of Mouje. Acher Taluka Samarnath in the Registration District of Ahmedabad and Sub District of Ahmedabad-2 (Vadaj). 2. Property bearing Shop No.1,2,3,4 and 5, Basement/Lower level, 'Prabhu Kutir', Prabhuvan (Bodakdev) Association, Revenue Survey No. 387/1, Paiki, TPS No. 1/B, F.P. No. 494, Mouje-Bodakdev, Taluka-Ghatlodiya, District: Ahmedabad-3 (Mehrnagar). 3. Property bearing Shop No.22 on 1st floor, 'Green Villa', Vaidhavlaxmi Co. Opp. Huc. Soc. Ltd., T.P. No. 1, F.P. No. 97-98/2 Paiki, Mouje- Memnagar, Taluka-Ghatlodiya, District: Ahmedabad & Sub District of Ahmedabad-3 (Mehrnagar). 4. Shop No. A/V/8 adm. 23.50 sq.mts on 1st floor in Block No. A, in the Scheme Suryanari Coop Housing Society Ltd. forming part of T.P. scheme no. 28, F.P. No. 202 of Mouje Vadaj, Sub District Ahmedabad-2 (Vadaj) & District Ahmedabad. 5. Shop No.3, adm. 28.60 sq. mts on Ground Floor in the scheme Prabhu Kutir, Prabhuvan (Bodakdev) Association constructed on S.No. 387/1, T.P. Scheme No. 1B, F.P. No.494 of Mouje Bodakdev, Sub - District Ahmedabad-3 (Mehrnagar) & Registration District Ahmedabad.	05th July 2024

Sd/- (Authorized Officer)
For Edelweiss Retail Finance Limited

IndoStar Capital Finance Limited.
Branch Address : - Office No. 222 & 223, Shreyas Analga, Opp. Hotel Avalon, Sindhubhavan To Thaltey Road, Thaltey, Ahmedabad 380059

(See Rule 8(1))
POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the authorized officer of IndoStar Capital Finance Limited. Having its registered office at Silver Utopia, Third Floor, Unit No 301-A, Opposite P & G Plaza, Cardinal Gracious Road, Chakala, Andheri (E), Mumbai - 400099, India, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 13/02/2024 calling upon the borrower(s) 1) NATRAJ MARKETING, 2) BHKHAMCHAND AMCHAND SHARMA, 3) JAYWANTBHAI SHARMA under loan account numbers # LSAHD05617-180002262, LSAHD05618-190003378 and LSAHD13920-210004330 to repay the amount mentioned in the notice being Rs 56,04,468/- (Rupees Fifty-Six Lakh Four Thousand Four Hundred and Sixty Eight Only) as on 12/02/2024 along with future interest and charges within 60 days from the date of receipt of the said notices.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 08th Day of July in the year 2024.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of IndoStar Capital Finance Limited for an amount of Rs 56,04,468/- (Rupees Fifty-Six Lakh Four Thousand Four Hundred and Sixty Eight Only) as on 12/02/2024 and future interest and charges thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sd/- Authorized Officer
IndoStar Capital Finance Limited

HERO HOUSING FINANCE LIMITED
Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057, Branch Office: Commercial Shop No. 113, First Floor, Neo Square City Survey No. 631, Ward No. 21, P N Marg, Jamnagar, Gujarat-361008.

PUBLIC NOTICE (E-AUCTION FOR SALE OF IMMOVABLE PROPERTY)
(UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)
NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/ representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on 29-July-2024 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co- Borrowers or Guarantors. The Reserve Price and the Earned Money Deposit is mentioned below. The EMD should be made through Demand Draft/RTGS/NEFT for participating in the Public E-auction along with the Bid Form which shall be submitted to the Authorized Officer of the Hero Housing Finance Ltd On or before 28-July-2024 till 5 PM at Branch Office: Commercial Shop No. 113, First Floor, Neo Square City Survey No. 631, Ward No. 21, P N Marg, Jamnagar, Gujarat-361008.

Loan Account No.	Name of Borrower(s) / Co-Borrower(s) / Legal Heir(s) / Legal Rep.	Date of Demand Notice Amount as on	Type of Possession (Under Constructive/ Physical)	Reserve Price Earnest Money
HHFJMNHO2 200002789 & HHFJMNPL220 00027810	GOVAL ASHOKGAR, DESAI, GOSAI ASHANGAR, GOSAI USHABEN ASHOKGAR	28/06/2023 Rs. 21,37,568/- as on 08/07/2024	Physical	Rs. 11,00,000/- Rs. 1,10,000/-

Description of property: All that piece and parcels property Residential Open Plot on Sub Plot No. 176/4 Land area admeasuring 57.75 Sq. Mt. Situate at Revenue Survey No. 59/ Paki 1 of Moje Village Dardat, Tal. & Dist. Jamnagar in the State of Gujrat-394130, With Common Amenities Written in Title Document. Property Boundry By: North: Sub Plot No 176/3 South: Sub Plot No 176/5 East: Plot No. 146 West: 12-00 MI. Wide Common Road

Terms and condition: The E-auction will take place through portal <https://sarfaesi.auctiontiger.net> on 29-July-2024 (E-Auction Date) After 2.00 PM with limited extension of 10 minutes each. The Intending Purchasers / Bidders are required to deposit EMD amount either through RTGS / NEFT or by way of Demand Draft/RTGS/NEFT favouring the "HERO HOUSING FINANCE LTD." The EMD amount will be return to the unsuccessful bidders after conclusion of the E-auction.

Terms and Conditions of the E-Auction: 1.E-Auction is being held on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" & "Without recourse Basis" and will be conducted "online". 2. Bid increment amount shall be Rs. 15,000/- (Rupees Fifteen Thousand Only). 3. The E-Auction will be conducted through M/s E-Procurement Technologies Ltd. (Helpline No(s): 07961200576/54/594/598/531/563/569, 631896643 and E-mail on support@auctiontiger.net/maulk.shirnal(auctiontiger.net) at their web portal <https://sarfaesi.auctiontiger.net>. 4. There is no encumbrance on the property which is in the knowledge of Secured Creditors. However, the intending bidders should make their own independent enquires regarding the encumbrances, title of property put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bids. In this regard, the E-Auction advertisement does not constitute and will not be deemed to constitute an commitment or any representation of Hero Housing Finance Limited. 5. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues. The sale shall be subject to rules/ conditions/ prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The other terms and conditions of the E-Auction are published in the following website: www.herohousingfinance.com 6. For property details and visit to property contact Mr. Hari Rajawat/ hari.rajawat@hero.hf.com / 9826877772. 7. The prospective bidders can inspect the property on 21-July-2024 between 11.00 AM and 2.00 PM with prior appointment.

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR
The above mentioned Borrower/Mortgagor/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

For detailed terms and conditions of the sale, please refer to the link provided in <https://uat.herohousingfinance.com> on Hero Housing Finance Limited (Secured Creditor's) website i.e. www.herohousingfinance.com

Date: 10/07/2024
Place: Jamnagar
Authorized officer
Mr. Imran Mohammad Kureshi at Mob. No. 9974589783
Email: assetdisposal@hero.hf.com

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ILA METALS PVT LTD

S.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Ilia Metals Pvt Ltd
2.	Date of incorporation of corporate debtor	21.03.2018
3.	Authority under which corporate debtor is incorporated / Registered	ROC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93090J2018PTC101401
5.	Address of the registered office and principal office (if any) of corporate debtor	B 86 Vraj Dham Society Kamla Nagar Ajwa Road Vaddodra GJ 390019
6.	Date of closure of Insolvency Resolution Process	10.06.2024
7.	Liquidation commencement date of corporate debtor	08.07.2024 (Order received on 09.07.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	RAHUL NARESHBHAI SHAH - IBB/IBA-001/IP-P-02170/2020-2021/13367
9.	Address and e-mail of the liquidator, as registered with the Board	20, Sudeshan Society, Part 2, Near Narapura Busstop, Narapura, Ahmedabad-380013 Email: caralunshah@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Shop No 6 Sampati Residency, Opp AMC Garden, Narapura, Ahmedabad-380013 Email: shiv.ila.crp@gmail.com
11.	Last date for submission of claims	10.08.2024

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of liquidation of the **Ilia Metals Private Ltd** on 08.07.2024 of liquidation under section 33 of the Code (Order received on 09.07.2024).

The stakeholders of **Ilia Metals Private Ltd** are hereby called upon to submit their claims with proof on or before 10.08.2024 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Rahul Nareshbhai Shah
IP. Reg. No.: IBB/IBA-001/IP-P-02170/2020-2021/13367
AFA Valid till: 30/06/2025

Date: 10.07.2024
Place: Ahmedabad

TATA CAPITAL HOUSING FINANCE LTD.
Rd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Panel, Mumbai-400013.
CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and public, in general, that the undersigned has taken physical possession of the property described herein view of order passed by the 4th Additional Sr. Civil Judge & ACJM Ahmedabad (Rural) in below mentioned CC No. through the Executive Magistrate/Mamlatdar and the said Executive Magistrate/Mamlatdar handed over the physical possession to the undersigned Authorized Officer. The borrowers, in particular, and the public in general, are hereby cautioned not to deal with property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from the date of demand notice. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan A/C No.	Name of Obligor(s) / Legal Heir(s) / Legal Representative(s)	Amount as per Demand Notice	Demand notice dt.	order Date
TCHHL064200010 0148363 & TCHIN064200010 0152635 & TCHHF064200010 0158817	LATE MANESH SANTOSH SHAMAL & Through its Legal Heirs MRS. ANIMA SASMA (Borrower) MS. ANIMA SASMAL (Co-Borrower)	Rs. 692443/- & Rs. 75541/- & Rs. 513024/-	05/12/2023 & 7/Jul/24	18/05/2024 & CRMA J/ 1890/2024

Description of Secured Assets/Immovable Properties : All the rights, piece & parcel of immovable property bearing Flat No. A1/204, admeasuring around 100 Sq. Yards i.e. 83.61 Sq. Mtrs (Super Built up), on 2nd Floor of Block No. A1, with undivided right in the land admeasuring around 28.78 Sq. Mtrs., in the scheme known as "AKRUTI TOWNSHIP" situated on the land of Survey No. 71/5/1, 71/5/2 & 71/5/3 of Mouje/Village: Narol, More specific situated on the land of F.P. No. 81 of T.P. Scheme No. 57 of Mouje/Village: Narol, Taluka: Maninagar, in the Sub-Dist. and District: Ahmedabad-5 (Narol). Boundaries as follow: East: 25 Feet Road, West: Compound Wall, North: Flat No. A1/201, South: Road.

Date: 10/07/2024
Place : Gujarat
Sd/-Authorized Officer,
For Tata Capital Housing Finance Limited

SALE NOTICE
SHIVANI TRENDZ PRIVATE LIMITED (IN LIQUIDATION)
Regd. Office: 1114, 11th Floor, Hubtown Viva, Shankar Wadi, Jogeshwari East, Mumbai - 400060
(CIN : U17222MH2012PTC263871)

Notice is hereby given to the public in general in connection with sale of assets and properties owned by Shivani Trendz Private Limited (In Liquidation) ("Corporate Debtor"), offered by the Liquidator appointed by the Hon'ble NCLT, Mumbai Bench vide order IA. No. 1309/2022 in CP(IB)No. 68/MB/C/10/202 dated August 04, 2023 under the Insolvency and Bankruptcy Code, 2016 ("Code").

The assets and properties of Corporate Debtor is being offered for sale as per Regulation 32(c) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The bidding shall take place through online e-auction service provider Linkstar Infosys Private Limited at <https://eauctions.co.in/>

S.R. No.	PARTICULARS	DETAILS
1.	Date and Time of Auction	Date: Friday, August 02, 2024 Time: Block A: 11:30 a.m. to 12:00 p.m. (with unlimited extension of 5 minutes) Block B: 12:30 p.m. to 1:00 p.m. (with unlimited extension of 5 minutes) Block C: 1:30 p.m. to 2:30 p.m. (with unlimited extension of 5 minutes) Block D: 2:30 p.m. to 3:00 p.m. (with unlimited extension of 5 minutes) Block E: 3:30 p.m. to 4:00 p.m. (with unlimited extension of 5 minutes) Block F: 4:30 p.m. to 5:00 p.m. (with unlimited extension of 5 minutes)
2.	Address and e-mail of the Liquidator, as registered with IIBI	Reg. Address : Anand Bhavan, Jamnadas Adukia Road, Kandivli West, Mumbai-400 067, Maharashtra. Reg. Email ID : gauravadukia@hotmail.com
3.	Process specific address for correspondence	Sumedha Management Solutions Private Limited, Address - C-703, Marathon Innova, Lower Panel (West), Mumbai, Maharashtra, 400013. E-mail ID : sp@sumedhamanagement.com

Assets	Block	Reserve Price	Initial Earnest Money Deposit	Incremental Value
Plot No. : 4R, S. No.: 128, Block No.: 85, Palikee & 4, 24, 25, 26, 27, R. S. No.: 129 & 130, Block No.: 84, Navapada Road, Mota Borasara, Mangro, 1114, Hub Town Viva 11 Floor, Jogeshwari East Mumbai.	A	Rs. 4,99,00,000/- (Rupees Four Crore Ninety Nine Lakhs Only)	10% of Reserve Price: Rs. 49,90,000/- (Rupees Forty Nine Lakhs Ninety Thousand Only)	Rs. 5,00,000/- (Rupees Five Lakhs Only)
	B	Rs. 84,30,000/- (Rupees Eighty-Four Lakh Thirty Thousand Only)	10% of Reserve Price: Rs. 8,43,000/- (Rupees Eight Lakh Forty Three Thousand Only)	Rs. 1,00,000/- (Rupees One Lakh Only)
316, Highfield Ascot, VIP Road, opp. Palm Avenue, Vesu, Surat, Gujarat 395 007.	C	Rs. 21,50,000/- (Rupees Twenty-One Lakh Fifty Thousand Only)	10% of Reserve Price: Rs. 2,15,000/- (Rupees Two Lakh Fifteen Thousand Only)	Rs. 50,000/- (Rupees Fifty Thousand Only)
319, Highfield Ascot, VIP Road, opp. Palm Avenue, Vesu, Surat, Gujarat 395 007.	D	Rs. 21,50,000/- (Rupees Twenty-One Lakh Fifty Thousand Only)	10% of Reserve Price: Rs. 2,15,000/- (Rupees Two Lakh Fifteen Thousand Only)	Rs. 50,000/- (Rupees Fifty Thousand Only)
320, Highfield Ascot, VIP Road, opp. Palm Avenue, Vesu, Surat, Gujarat 395 007.	E	Rs. 21,50,000/- (Rupees Twenty-One Lakh Fifty Thousand Only)	10% of Reserve Price: Rs. 2,15,000/- (Rupees Two Lakh Fifteen Thousand Only)	Rs. 50,000/- (Rupees Fifty Thousand Only)
321 Highfield Ascot, VIP Road, opp. Palm Avenue, Vesu, Surat, Gujarat 395 007.	F	Rs. 21,50,000/- (Rupees Twenty-One Lakh Fifty Thousand Only)	10% of Reserve Price: Rs. 2,15,000/- (Rupees Two Lakh Fifteen Thousand Only)	Rs. 50,000/- (Rupees Fifty Thousand Only)

Important Notes:

- The sale shall be on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER IT IS", "WHATEVER THERE IS" and "WITHOUT RECOURSE BASIS" and as such, the sale shall be without any kind of warranties and indemnities.
- The details of the process and timelines are outlined in the E-Auction Process Document, which is available on the website of e-auction service provider Linkstar Infosys Private Limited at <https://eauctions.co.in/>
- Interested bidders shall participate after mandatorily reading and agreeing to the relevant terms and conditions including as prescribed in E-Auction Process Documents and accordingly, submit their expression of interest in the manner prescribed in E-Auction Process Document.
- The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason therefor.
- As per proviso to clause (f) of section 35 of the Code, the interested bidder shall not be eligible to submit a bid if it fails to satisfy the eligibility criteria as set out in section 29A of the Code (as amended from time to time).

Sd/-
Gaurav Ashok Adukia
IBBI/IA-002/IB/NO457/2017-18/11293
Liquidator of Shivani Trendz Private Limited (In Liquidation)
AFA is Valid till June 30, 2025

Date: 10.07.2024
Place: Mumbai

HERO HOUSING FINANCE LIMITED
Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057, Branch Office: Commercial Shop No. 113, First Floor, Neo Square City Survey No. 631, Ward No. 21, P N Marg, Jamnagar, Gujarat-361008.

PUBLIC NOTICE (E-AUCTION FOR SALE OF IMMOVABLE PROPERTY)
(UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)
NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/ representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on 13-Aug-2024 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co- Borrowers or Guarantors. The Reserve Price and the Earned Money Deposit is mentioned below. The EMD should be made through Demand Draft/RTGS/NEFT for participating in the Public E-auction along with the Bid Form which shall be submitted to the Authorized Officer of the Hero Housing Finance Ltd On or before 12-Aug-2024 till 5 PM at Branch Office: Commercial Shop No. 113, First Floor, Neo Square City Survey No. 631, Ward No. 21, P N Marg, Jamnagar, Gujarat-361008.

Loan Account No.	Name of Borrower(s) / Co-Borrower(s) / Legal Heir(s) / Legal Rep.	Date of Demand Notice Amount as on	Type of Possession (Under Constructive/ Physical)	Reserve Price Earnest Money
HHFJNGH OU230000 36361 & HHFJNGI PL230000 36362	CHUDASAMA JAGADISHKUMAR RAMNAILK, CHUDASAMA KANCHANABEN JAGADISHKUMAR	23/11/2023 Rs. 7,12,089/- as on 08/07/2024	Physical	Rs. 5,00,000/- Rs. 50,000/-
HHFJNGHOU2 3000034070 & HHFJNGIPL23 000034076	DILIP JVAJIBHAI PARMAR, DIL			